

(c) if so, what will be the estimated cost of the plant?

**The Minister of Industries (Shri Kanungo):** (a) The team visited Mysore and Mandya.

(b) No, Sir.

(c) Does not arise.

**Shri Shivnanjappa:** May I know whether the team of German Experts have submitted their report to the Government, and if so, what is their opinion regarding the advisability or otherwise of starting a raw film industry in India?

**Shri Kanungo:** They have not submitted their final report yet.

**Dr. Rama Rao:** May I know if the Government intend starting the manufacture of raw film anywhere in India, apart from Mysore?

**Shri Kanungo:** That is exactly the purpose for which the team was invited. When their report is available and after the economics have been studied, it will go into action.

**Shri Joachim Alva:** In view of the large amount of foreign exchange spent in importing raw films, has the Government considered that the manufacture of raw films is an important industry? Will they give priority to it and give every assistance for its early manufacture?

**Mr. Speaker:** They have appointed a committee for that.

**Shri Shree Narayan Das:** May I know the names of the places which the team has visited?

**Shri Kanungo:** The team visited quite a number of places: Dehra Dun, Ootacamund, Poona, Ranchi etc.

**Shri Velayudhan:** May I know if our Government has approached the Government of any country other than Germany for the production of raw films?

**Shri Kanungo:** No, Sir.

#### FAKE RENT NOTICES TO DISPLACED PERSONS

**\*2045. Shri Gidwani:** Will the Minister of Rehabilitation be pleased to state:

(a) whether Government are aware that some persons had made copies of rent notices issued from Custodian's office and wrongfully collected amount of rent; and

(b) if so, what action has been taken in the matter?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle):** (a) No.

(b) Does not arise. But if any specific instance is brought to notice, further enquiries will be made.

**Shri Gidwani:** In view of the fact that Mr. Mir Mushtaq Ahmed stated on the floor of the Delhi Vidhan Sabha that some persons had made copies of the rent notices and wrongfully collected money from the tenants, has Government made any enquiry against this allegation made on the floor of the Vidhan Sabha?

**Shri J. K. Bhonsle:** Yes, Sir. We have sent that document to the Additional Custodian for his report. But from informal enquiries, we find that there is no truth in what has been said in the Vidhan Sabha.

#### APPOINTMENTS IN PLANNING COMMISSION

**\*2046. Shri Punnoose:** Will the Minister of Planning be pleased to state:

(a) whether it is a fact that candidates rejected by the Union Public Service Commission for appointment in the Ministry of Finance have since been appointed in higher posts in the Planning Commission in 1954 and/or 1955; and

(b) if so, the number of such cases and the reasons for such appointments?

**The Deputy Minister of Irrigation and Power (Shri Hathi) :** (a) and (b). A statement is laid on the Table of the House. [See Appendix XII, annexure No. 27.]

**Shri Punnoose :** The statement says:

“Two Junior Economic Investigators of the Planning Commission had been appointed provisionally in the Ministry of Finance as Senior Investigators.....subject to recruitment to these posts by UPSC.”

May I know whether this appointment was made after they were rejected by the UPSC?

**Shri Hathi :** In this particular case, the appointment was made after they were rejected by the UPSC. They were working in the Finance Ministry and they were reverted to Planning Commission. Then, it was a case of departmental promotion; of the existing people, they were promoted.

**Shri Punnoose :** Is it a fact that these people were again rejected by the UPSC for appointment in the Ministry of Finance and then they went back to the Planning Commission?

**Shri Hathi :** It happened only once; it did not happen again.

**Shri Velayudhan :** May I know whether these two candidates rejected by the UPSC for appointment in the Finance Ministry were sent back to the Planning Commission, so that they may be given a back-door entry into Government service?

**Shri Hathi :** It is not so. They were not rejected by the Finance Ministry and then sent back. Actually, they were first working in the Planning Commission. Then they were deputed to the Finance Ministry. When they reverted, under the departmental promotion rules, they were promoted out of the existing persons working in the Planning Commission. The selection was from among the persons working in the Planning Commission and not general.

**Shri A. M. Thomas :** What exactly is the machinery through which recruitment is done to the temporary posts in the Planning Commission? May I also enquire what safeguards have been adopted by the Planning Commission for throwing out these avenues to candidates from all over the country rather than to candidates coming from the Delhi Employment Exchange?

**Shri Hathi :** We have been advertising these posts.

**Shri A. M. Thomas :** What is the machinery?

**Shri Hathi :** There is a committee consisting of a Joint Secretary, Economic Adviser and another Secretary and this committee makes the appointment.

**Shri Kamath :** The statement laid on the Table says that these two Investigators in the Planning Commission returned to the Planning Commission in 1955 after the U.P.S.C. had selected some other candidates for the posts provisionally held by them in the Ministry of Finance. Am I to understand that these two Investigators returned to the Planning Commission in the routine or ordinary course and not after having been rejected by the U.P.S.C. to these posts and the U.P.S.C. had selected some other candidates?

**Shri Hathi :** Rejected ?

**Shri Kamath :** The hon. Minister just now said once, not twice.

**Shri Hathi :** I will explain the position. These people were working in the Planning Commission as Investigators. They were deputed to the Finance Ministry. Posts of Senior Investigators were to be filled in that Finance Ministry. These two appeared before the U.P.S.C. They were interviewed along with the others who applied. They were not accepted. Then they reverted to the Planning Commission to their original posts. After some time, when the question of promotion came in the Planning Commission, they were in the Planning Commission promoted to higher posts

from amongst the people who were working in the Planning Commission. That is the whole position.

**Shri Kamath :** Does the Government realise that such arbitrary and capricious appointments and promotions.....

**Mr. Speaker :** The hon. Minister says that there is nothing arbitrary.

**Shri Kamath :** He has said that once they were rejected.

**Mr. Speaker :** They came back to their old posts and then in due course they were promoted. What I am saying is, hon. Members will elicit information and on the strength of that information come to different conclusions.....

**Shri Kamath :** They were rejected once, he has said.

**Mr. Speaker :** Hon. Members will kindly hear. What I heard the hon. Minister to say is this. These people were originally serving in the Planning Commission. They were deputed to the Finance Ministry. They appeared before the U.P.S.C. They were to be confirmed by the U. P. S. C. The U. P. S. C. rejected. They reverted to the Planning Commission. In the Planning Commission they were promoted in due course. Is that what the hon. Minister said?

**Shri Hathi :** May I once again repeat the whole position? These Investigators were working in the Planning Commission as Junior Investigators. Then they were deputed to the Finance Ministry and were working there as senior Investigators. These posts were advertised. They appeared along with outsiders in competition. They were not selected for that particular post. Consequently they again reverted to the Planning Commission. Later on, there were certain vacancies where the promotion had to be made from among the existing persons in the Planning Commission. The departmental committee, out of some people promoted these two persons on the ground of seniority and their work. They are working in the Planning Commission. That is the whole case.

The difference is this. In the first case, there are people from outside competing. In the Planning Commission it is a question of promotion from among the existing persons. That is the difference. They may not have been found suitable as compared with people from outside. Here, the question is promotion from amongst the existing people. They were promoted.

**Sardar Hukam Singh :** Were these two persons originally recruited in service through the U.P.S.C. or did they come in as temporary hands and were confirmed? Because, while they appeared along with other persons, they were rejected, but when they were among the departmental hands, they were the best and were promoted.

**Shri Hathi :** Even now they are quasi permanent. They are not permanent at all.

**Mr. Speaker :** Did they appear before the U.P.S.C. before or after recruitment to the Planning Commission, apart from Class I officers?

**Shri Hathi :** For class II, they had not to go to the U.P.S.C.

**Mr. Speaker :** For promotion ?

**Shri Hathi :** The departmental committee does that. Now, they will have to go.

**Mr. Speaker :** Next question.

**Shri Punnoose :** One last question. Sir ?

**Mr. Speaker :** I have allowed several questions.

#### COMMERCIAL OFFICERS IN INDIAN EMBASSIES

**\*2047. Shri Gadilingana Gowd :** Will the Minister of Commerce and Industry be pleased to state :

(a) whether it is a fact that Government have decided to open commercial offices as part of the Indian Embassies at Moscow, Peking and Prague; and

(b) if so, when these offices will be started?